16.50 hrs.

STATEMENT RE : ALLEGED MISAPPROPRIATION IN CENTRAL BANK OF INDIA, LONDON

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Mr Deputy-Speaker, Sir, with your permission I wish to make a statement about the charges made by Shri George Fernandes, Shri Kanwarlal Gupta and others against Secretary to Prime Minister, Shri P. N. Haksar, during the discussion on the Calling Attention Notice on May 19, 1970 on the reported misappropriation of £1.2 million at the London branch of Central Bank of India and action taken by Government in this regard.

During the discussion, Shri Kanwarlal Gupta quoted from two letters The first one was Shri George Fernandes' letter to the Prime Minister of March 18, 1970 in which Shri Fernandes reproduced extracts from a letter he had received from a friend in London. The second one, according to Shri Kanwarlal Gupta, was a letter dated April 6, 1970, received by Shri George Fernandes from the same friend. In the first letter, Shri Fernandes' correspondent complained against the Manager of the London branch of Central Bank of India The correspondent stated that he had written to Shri Haksar and two others. He observed that the London Manager assisted money-lenders by extending to them extra overdraft facilities as the expense of small businessmen and that the Manager advised small businessmen to go to the money-lenders who charged exorbitantly high rates of interest. According to Shri Kanwarlal Gupta's quotation from the second letter Shri Fernandes' correspondent complained that a money-lender, Mr. Raman Shah, had received a copy, through his private sources, of the letter from Shri Fernandes correspondent to Shri Haksar. Basing their observations on these quotations read by Shri Kanwarlal Gupta, certain Members of the House insinuated that Shri Haksar has some kind of complicity in the London fraud.

Sir, the facts of the case have been gone through with the utmost care and thoroughness and I place before the House the gist of the facts.

A complaint had come to Shri Haksar, Secretary to Prime Minister, from London about difficulties experienced by a borrower with the London branch of the Central Bank and containing some strong comments on the behaviour and attitude of the branch Manager in the sense that he favoured big Indian money-lenders and advised small borrowers to go to them. Shri Haksar wrote to the Department of Banking in January, 1970 forwarding an extract of the complaint received by him without giving any indication of the name or address of the complainant Shri Haksar pointed out that the affairs of the Central Bank in London did not appear to be in good state and suggested that the Department of Banking might invite the attention of the Custodian of Central Bank of India to the matter. The Department of Banking wrote to the Custodian, Central Bank of India, Bombay, enclosing a copy of the extract it had received from Secretary to Prime Minister, without divulging to the Custodian the source from which the extract had come. The Custodian, on his own, sent a copy of the said extract early in February to Mr. Sami J. Patel, London Manager, asking for his comments. The London Manager in his reply to the Custodian of about a week later dealt with the complaint in the extract, took the stand that the London Branch had no intention of causing hardship to Indian customers and denied the charges regarding favours to extortionate money-lenders and advice to small people to go to those money-lenders.

The money-lender whose name was quoted by Shri Kanwarlal Gupta yesterday while reading from the letter dated April 6, 1970, to Shri George Fernandes is Mr. Raman Shah. Mr. Raman Shah is Mr. C. M. Shah of C. Raman and Co. and Montex Limited, names which were in my statement of yesterday during the discussion on the Calling Attention Notice. It is obvious that Mr Raman Shah received a copy through his private sources. The source cannot be Shri Haksar who forwarded the extract of the letter immediately to the Department of Banking.

Sir, it is absolutely clear from what I have stated that Shri P. N. Haksar had nothing whatsoever to do with Mr. Sami J. Patel or Mr. C. M. Shah *i.e.* Mr. Raman Shah. In passing an extract of the complaint he had received from London to the Department of Banking Shri Haksar did exactly

what he was expected to do in this capacity as Secretary to Prime Minister and nothing more or nothing less. The House will, therefore, appreciate that the insinuation made against him yesterday are totally baseless and unjustified.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, यह कोई स्पष्टीकरण नहीं हुआ। इन्होंने कहाँ सफाई की कि हक्सर साहब की तरफ से नहीं गया ?

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : मुझे इसमें एक सफाई करनी है। कल मंत्री महोदय ने यहां पर ऐसी बात बताने का प्रयास किया कि तीन लोगों को पत्र आया था। हो सकता है कि उनमें से किसी ने दिया हो। जो पत्र कल कंवर लाल गुप्त पढ़ रहे थे उसमें यह लिखा है :

> In my original letter to you I stated that I had also written to Mr. Haksar on this matter. The money-lender in question, Mr. Ramon Shah—

जो अन्तरराष्ट्रीय कीर्त्ति का बदमाश है। लंदन से लेकर बम्बई तक उसका व्यवहार चलता है। उसके बारे में भी मैं और जानकारी आपको देने के लिए तैयार हूं। कहां-कहां किस-किस व्यक्ति के साथ रमन साहब का क्या क्या रिश्ता है यह भी मैं आपको बताने के लिए तैयार हूं :

> The money-lender in question, Mr. Ramon Shah has received a copy through his private sources of my letter to Mr. Haksar.

एक स्पेसिफिक चार्ज है :

> "Fortunately for me, the copy letter does not state either my name or address but I have been told that this money-lender is making efforts to find my name and address and it has been stated that if he finds it out he is going to use violent methods towards me for having written these letters concerning his affairs with the Central Bank."

इस लिये अध्यक्ष महोदय, कल जो बात यहां पर कही गई थी—हो सकता है कि और किसी का भेजा हुआ पत्र हो, कामथ का भेजा हुआ पत्र हो, मसानी का भेजा हुआ पत्र हो—यह बात नहीं है। इनमें स्पष्ट लिखा हुआ है कि मेरे मित्र हक्सर साहब को लिखे हुए पत्र की कापी—एक्सट्रेक्ट नहीं, पत्र की कापी इनके हाथों में पहुंची है। इसलिये यह मामला इस सफाई से पूरा नहीं हो जायगा।

कल मन्त्री महोदय ने आरोप लगाया था कि यह जाली पत्र है—आप बताइये, कहां जाली है ? मैंने कोई जाली बात नहीं कहीं थी, मैंने कोई सैंसेन क्रियेट करने का प्रयास नहीं किया। जब यह पहला पत्र 18 मार्च को मुझे मिला, मैंने उसी दिन प्रधान मन्त्री को लिखा। जब प्रधान मन्त्री के हाथ में कोई मसाला रहता है तो बहुत जल्दी जवाब देती हैं, 24 घंटे में जवाब मिल जाता है, लेकिन मेरे इस 18 मार्च के पत्र का जवाब मुझे आज तक नहीं मिला है। मामला इतनी सफाई से हल नहीं होगा—इसमें कई चीजें सामने आयेंगी।

उपाध्यक्ष महोदय, मैं आपसे आग्रह करना चाहता हूं कि इस सारे मामले के बारे में जांच कराई जाय। हक्सर साहब के नाम को सार्वजनिक ढंग से बदनाम करने का मेरा कोई पोलिटीकल मोटिव नहीं है, क्योंकि मैं हक्सर साहब को पोलिटीशियन नहीं मानता हूं। आप भले ही उनसे डरते हों, लेकिन मुझे किसी नौकरशाह का डर नहीं है। आप भले ही उनके सामने परेशान हो जाते हों, लेकिन हमें कोई परेशानी नहीं है। इस मामले में जांच हो और बड़ी सख्ती से जांच हो। कल जो इन्होंने कहा था कि यह जाली चिट्ठी है, अब यह बात साफ हो गई है कि कल ये जो बोल रहे थे, वह गलत बोल रहे थे और जो बात मैंने कही थी, वह सही थी।

श्री मधु लिमये : उपाध्यक्ष महोदय, इस मामले में पार्लियामेंट प्रोब होना चाहिये।

श्री प्र० चं० सेठी : उपाध्यक्ष महोदय, कल जो मैंने कहा था, वह हाउस की प्रोसीडिंग्ज

[श्री प्र० चं० सेठी]

में है। कल मैंने कहा था कि श्री जार्ज फरनान्डीज पोलिटीकल सेन्सेशन क्रियेट करने के लिये अपना एक दृष्टिकोण बनाते हैं और अपने आप कुछ नतीजों पर पहुंच जाते हैं। यह बात ठीक है कि जो पत्र उन्होंने प्राइम मिनिस्टर को लिखा था, वह 18 मार्च को लिखा था, उसके बाद उसको बैंकिंग डिपार्टमेंट को इमिडियेट एक्शन के लिये भेज दिया गया। मि० हक्सर के पास जो पत्र आया, भेजने वाले का नाम न बताते हुए, उस पत्र का एक्सट्रेक्ट बैंकिंग डिपार्टमेन्ट को भेजा गया......

श्री मधु लिमये : पूरी कापी भेजी गई।

श्री प्र० चं० सेठी : एक्सट्रैक्ट भेजा गया ...(व्यवधान)...इस समय मुझे बोलने दीजिये आपको जो कुछ कहना हो, बाद में कहिये। अगर पूरी कापी होती, तो नामुमकिन था कि उसके भेजने वाले का नाम-पता न होता। जो जार्ज फरनेन्डीज ने पढ़ा है उसमें बहुत स्पष्ट कहा गया है कि अभी मेरे नाम का उनको पता नहीं चला है। अगर हक्सर साहब के पत्र की पूरी प्रतिलिपि होती तो भेजने वाले का नाम उनको मालूम होता। इसलिये भेजनेवाले का नाम बैंकिंग डिपार्टमेंट को दिया था, न बैंकिंग डिपार्टमेंट से सेन्ट्रल बैंक के पास गया और न सैन्ट्रल बैंक से कमेन्ट्स के लिए जो पत्र सामी पटेल के पास गया, उसमें था। रमण सी० शाह के पास जो खबर पहुंची, वह अपने सोर्स से पहुंची होगी, वह सोर्स क्या है, यह देखने की बात है। लेकिन यह बात स्पष्ट है कि मि० हक्सर को प्राप्त हुएं किसी पत्र की कोई प्रतिलिपि नहीं पहुंची। अगर पहुंची होती तो इन्फोमेंट का नाम, जिसको उन्होंने नहीं बताया है, एक्सट्रैक्ट में भी नहीं बताया है, बैंकिंग डिपार्टमेंट को भी नहीं बताया है और जो स्टेटमेंट मैंने दिया है, उसमें भी नहीं है। ऐसी सूरत में फर्नेन्डीज साहब का जो कहना है, यह अलावा पोलिटीकल सेन्सेशन के कुछ नहीं है।

17.00 hrs.

MR. DEPUTY-SPEAKER : We will now take up discussion on the communal situation.

SHRI NATH PAI (Rajapur): Apart from sensationalism, what about some of the points raised ?

MR. DEPUTY-SPEAKER : I am sorry. I cannot allow it. Shri Fernandes.

SHRI NATH PAI : Sir, you cannot summarily dismiss us. Whatever be the importance of the subject, you show a tendency to summarily brush it aside. We are also recipients of this letter. It is a serious matter. What about the charge that the General Manager was compelling poor people who went to the bank to go to a private man who was lending money. The Minister never said anything about it. It is a serious matter.

MR. DEPUTY-SPEAKER : It is no doubt serious. But this discussion cannot be concluded in one or two minutes.

SHRI NATH PAI : Then make it ten minutes.

MR. DEPUTY-SPEAKER : The rules do not permit that.

SHRI NATH PAI : You could have asked the Minister to give a reply.

17.01 hrs.

DISCUSSION RE : RECENT COMMUNAL DISTURBANCES IN THE COUNTRY—(*Contd.*)

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, रूल 193 के अन्तर्गत यह चर्चा हो रही है उसमें मैं जवाब दूं, इसका कोई प्राविधान नहीं है लेकिन चर्चा में बहुत सी ऐसी बातें कहीं गई हैं जिनके बारे में मुझे स्पष्टीकरण करना होगा। मैं चाहता हूं कि आप गृह मन्त्री के बोलने के पहले मुझे थोड़ा सा समय दें ताकि